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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

CP(CAA) No. 122/NCLT/AHM/2017  
c.w. CA(CAA) No. 91/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

Name of the Company: Idea Cellular Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MIHIR JOSHI	SR. ADVOCATE	} PETITIONERS }	} PARINI-K SRAN }
2.	SANDEEP SINGHI	ADVOCATE		
3.	PRANJAL BUCH	"		
4.	PARINI SHAH	"		
	FOR SINGHI & Co.			

**ORDER**

Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjil Buch with Learned Advocate Ms. Parini Shah present for Petitioner.

None present/ appeared for Regional Director and Income Tax Authority or other statutory authorities.

Proof of service of notice on RD and income tax department filed.

Representation of Regional Director received.

No further representation received from income tax authority and other statutory authorities.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.


Date of hearing fixed on 30.11.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express" All editions and "Sandesh" Daily Ahmedabad Edition not less than ten days before the date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, Income Tax Authorities, Department of Telecommunication, Competition Commission of India, SEBI, RBI and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 30.11.2017 for hearing.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 15th day of November, 2017.